

ITEM NO.11 Court 3 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12953/2021

(Arising out of impugned final judgment and order dated 18-02-2021 in FA No. 55/2021 passed by the High Court Of Judicature At Allahabad)

MEERUT DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

CHAMPO DEVI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.103215/2021-EXEMPTION FROM FILING O.T.)

Date : 03-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Ms. Aarti U. Mishra, Adv
 Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Dasti, in addition, is permitted.

Status quo as of today, with regard to possession and title shall be maintained by the parties till the next date of hearing.

Tag with Diary No. 19557 of 2020 and connected cases, if any, which is stated to be listed on 27.09.2021.

List all the matters together on 27.09.2021 before

the appropriate Bench.

If any matter is unready, appropriate office report
be circulated for consideration.

(DEEPAK SINGH)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER